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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(CRL) 1542/2020

COURT ON ITS OWN MOTION Petitioner

Through: Court on its own motion

versus

UNION OF INDIA & ORS. Respondents

Through: Mr. Chetan Sharma, ASG with

Mr.Kirtimaan Singh, CGSC for R-1

Mr. Rahul Mehra, Standing Counsel (Crl.) with

Mr.Chaitanya Gosain, Adv. for R-2

Mr. Rajshekhar Rao, Adv. for R-3

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PRATEEK JALAN

ORDER

% **06.10.2020**

The proceedings in the matter have been conducted through video conferencing.

1. This writ petition has been initiated by this Court in pursuance of orders dated 10.09.2020 and 16.09.2020 passed by the Hon'ble Supreme Court in W.P.(C) 699/2016 (Ashwini Kumar Upadhyay & Ors. vs. Union of India & Ors.). Various directions have been issued by the Hon'ble Supreme Court which are to be complied with by the respondents.

2. The directions have been given in paragraph 6 onwards in the order dated 10.09.2020. The High Courts have also been directed to monitor the criminal cases against MPs and MLAs. We, therefore, direct the respondents to file an affidavit disclosing steps taken by the respondents



in compliance of such directions.

3. Issue notice.
4. Mr. Kirtimaan Singh, learned CGSC accepts notice on behalf of respondent No.1; Mr. Chaitanya Gosain, learned Advocate accepts notice on behalf of respondent No.2 and Mr. Rajshekhar Rao, learned Advocate accepts notice on behalf of respondent No.3.
5. List on 06.11.2020.

CHIEF JUSTICE

PRATEEK JALAN, J

OCTOBER 6, 2020

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